

ORISSA HIGH COURT,CUTTACK

NOTIFICATION

No. 430 /R Date 3.6.2011,
XII-6/2003

GUIDELINES MADE BY THE HIGH COURT OF ORISSA AS AMENDED VIDE KIND MINUTES OF HON'BLE COURT DATED 18.05.2011 RELATING TO DESIGNATING ADVOCATES AS SENIOR ADVOCATES UNDER SECTION 16(2) OF THE ADVOCATES ACT,1961.

Only such Advocates shall be designated as Senior Advocates, who by virtue of their ability, integrity, standing at the Bar, experience or special knowledge of law are deserving of such distinction and who do not have physical, mental or temperamental deficiencies, which might come in the way of proper discharge of functions as senior Advocates, subject to following guidelines.

1. He/She should have minimum standing of 10 years at the Bar as an advocate out of which, the length of practice in this court should be at least for **ten** years.

Explanation:-

In computing the period during which a person has been an advocate, there shall be included any period during which the person has held judicial office or the office of the Member of a Tribunal or any post under the union or a State requiring special knowledge of law after he became an advocate.

2. Ordinarily, he/she should be above 40 years of age. However, in deserving and exceptional cases, Advocates between the age of 35 to 40 years may be considered.

3. The following information may be furnished by the Advocates concerned in the prescribed format for the purpose of proper assessment of their candidature.

(a) The gross professional income particularly relating to the past three years, net taxable income, and the tax paid during the above period.

(b) Important matters in which he/she appeared :
(If they are reported, citations may be given)

(c) The date of enrolment with Bar Council and the number of years practice in Orissa High Court .

	(d) Whether he/she is/was in any panel of central /state Government or Public Sector /statutory bodies or Institutions? If so details thereof.
	(e) In case of a person who has held judicial office or the office of the Member of a Tribunal or any post under the Union or the State, the concerned office or the post held by him and the periods during which he has held such office or post and the special knowledge of law required for discharging the functions of the office or the post.
4.	Advocates with less than three lakhs of gross professional income(Annual) during the preceeding 3 years shall not ordinarily be considered.
5.	The Full Court may ,by a majority of the total number of judges present ,vote and decide to designate the Advocate as Senior Advocate.
6.	The Full Court shall not be required record the reasons of non-inclusion or rejection on deferment of the name of any advocate in respect of the conferment of the distinction of designation as Senior Advocate.
7.	The Registrar shall notify the result of the proposal to the Advocate concerned when the proposal is accepted .Intimation shall also be sent to the High Court Bar Association ,Bar Council of the State,Bar Council of India and the Registrar ,Supreme Court of India and the Registrars of other High Courts .
8.	The proposal /application once rejected shall not ordinarily be entertained nor shall be renewed for a period of one year there-from.

BY ORDER OF HON"BLE THE
CHIEF JUSTICE



(B.K Mohanty)

REGISTRAR (JUDICIAL)

Memo No. 4273 (150) /Dt. 04.06.2011

Copy forwarded to the ;

1. All Officers of the Court,
2. Principal Secretary to Hon'ble the Chief Justice
3. Secretaries to all Hon'ble Judges of the Court to place before their Lordships for information.
4. Office Notice Board.
5. All Superintendents of the Court.



4.6.11

Special Officer (Special Cell)

Memo No. 4274(3) /Dt. 04.06.2011

Copy forwarded to ;


1. The Secretary, Orissa State Bar Council, Cuttack
2. The President, Orissa High Court Bar Association, Cuttack for information and circulation amongst the members of the Bar.
3. The Advocate General, Orissa, Cuttack.


4.6.11

Special Officer (Special Cell)

Memo No. 4275 /Dt. 04.06.2011

Copy forwarded to the Deputy Director, Printing, Stationary and Publications, Orissa, Madhupatna, Cuttack-10 for publication in the next issue of Orissa Gazette and supply 100 copies of the same to the Court for further reference.


4.6.11

Special Officer (Special Cell)

Memo No. 4276 Date 04.06.2011

Copy forwarded to the Technical Director, /Superintendent, Orissa High Court Computer Center for information and up-loading the Guidelines in the Orissa High Court website for general information.


4.6.11

Special Officer (Special Cell)